



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A. NO.350/ OD 682 OF 2019

ASIT ROY, son of Late Jogesh Chandra Roy, aged about 59 years, working as Depot Materials Superintendent under Assistant Materials Manager, Chittaranjan Locomotive Works at Howrah Depot, residing at 35, Sovabazar Street, P.O. Hatkhola, P.S. Shyampukur, Kolkata-700005.

... APPLICANT

V E R S U S

1. UNION OF INDIA through the General Manager, Chittaranjan Locomotive Works, Chittaranjan, District : Paschim Bardhaman, Pin-713301.

2. THE PRINCIPAL CHIEF PERSONNEL OFFICER, Chittaranjan Locomotive Works, Chittaranjan, District Paschim Burdwan, Pin-713301.

3. ASSISTANT MATERIAL

MANAGER, Chittaranjan Locomotive
Works, Howrah Depot., 9, Mukhram
Kanoria Road, Howrah-711101.

RESPONDENTS

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/682/2019

Date of Order: 17.02.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Asit Roy ... **Applicant**

Versus

Union of India & Ors. ... **Respondents**

For The Applicant(s): Mr. S.K.Datta, Counsel

For The Respondent(s): Mr. K.Sarkar, Counsel

O R D E R (O R A L)

Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. Applicant has preferred this O.A. to seek the following reliefs:

"(a) An order quashing and/or setting aside the impugned orders dated 23.03.2019, 28.03.2019 and 21.05.2019;
(b) An order directing the respondents to allow the applicant to continue at Howrah Depot till his superannuation;
(c) An order directing the respondents to produce/cause production of all relevant records;
(d) To pass such other order....."

3. At hearing, Ld. Counsel for the applicant submitted that since the applicant has retired in the meantime, the O.A. can be disposed of as infructuous. However, he further submits that since the applicant has not been paid his salary for some period and he has already preferred a

representation to that effect, the same may be considered by the respondents.

4. Having heard Ld. Counsels for both the parties, we dispose of this O.A. as infructuous, with liberty to the competent respondent authority to consider the representation, if at all one has been preferred by the applicant with regard to unpaid salary, and dispose it of as per rules within a period of two months, with appropriate order and benefits in accordance with law.

5. O.A. as well as M.A. 488/2019 are disposed of accordingly. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

RK